

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 290/TT/2020

Date: 4.5.2020

To,
Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2014 and CERC (Terms and conditions of Tariff) Regulations, 2019 for

- a) Revision of Tariff for 2004-09 tariff block and 2009-14 tariff block,
- b) Truing up of transmission tariff for 2014-19 tariff block and
- c) Determination of transmission tariff for 2019-24 tariff block

for combined assets under Transmission System associated with TALA HEP East-North Inter connector and Northern Region Transmission System, an inter-regional asset between Northern Region and Eastern Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.5.2020.

- 2. Submit the justifications for the balance and retention payments claimed as additional capitalization during 2014-19 for Combined Asset II.
- 3. Confirmation that no 'previously recognized liabilities' remain to be discharged.
- 4. Submit linked excel format of computation of transmission tariff for 2004-09 period and 2009-14 period.

5. Submit linked excel sheet of all the tables mentioned in the “Proposed Methodology for computation of Interest on Loan and Maintenance Spares for 2001-04 and 2004-09 Block”.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Rajendra Kumar Tewari)
Bench Officer